

**PANY LAW TRIBUNAL : NEW DELHI  
COURT-III**

**Appeal No.173/2017**

**In the matter of**  
**Integrated Concepts (P) Limited**

.. PETITIONER

**SECTION :**  
**Under Section 252**

Order delivered on 13.2.2018

**Coram :**  
**R. VARADHARAJAN,**  
**Hon'ble Member (Judicial)**

For the Petitioner /Op. Creditor : Mr. Anchal Mittal, PCS

For the Respondent/Corporate Debtor :  
For the Intervener - : Ms. Lakshmi Gurung, Standing Counsel along  
With Mr. Omkar Singh, Income tax Deptt.  
Mr. Manish Raj, Company Prosecutor

### ORDER

Learned Counsel for the petitioner is present. Ld. Company Prosecutor for the ROC as well as for the Income tax Department are also present. Ld. Company Prosecutor represents that reply has been duly filed in relation to the appeal/petition. Perusal of the record of this Tribunal shows that the same is available on record.

In relation to the Income tax Department, Ld. Standing Counsel, Ms. Lakshmi Gurung appearing for IT Department seeks some time to file their observations/report. In view of the same, 10 days time is granted.

Post the matter on 27.2.2018.

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
13.2.2018